



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
CP No. (IB)- 06/9/JPR/2018
Under Section 9 of IBC, 2016

In the matter of:

R. K. Construction Company

....Operational Creditor

Versus

Drishti Buildhomes Private limited

.....Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Anurag Kalavatiya, Adv.
Akshita Koolwal, PCS

For the Corporate Debtor : None-appeared

ORDER

Heard Anurag Kalavatiya, Adv. appearing for the Petitioner/ Operational Creditor. It has been submitted by the Learned Counsel for the Petitioner that there is no instruction from the party to prosecute this matter and his client is not in touch with him. Learned Counsel for the Petitioner seeks to withdraw this petition. CP No. (IB)-06/9/JPR/2018 is dismissed as withdrawn.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

July 26, 2022